

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.114 of 2012 &
IA No.227 of 2012

Dated : 1st August, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Jaipur Vidyut Vitran Nigam Ltd. & Ors. ... Appellant(s)

Versus

M/s Kalpatru Power Transmission Ltd. & Anr.Respondent(s)

Counsel for the Appellant (s) : Mr. Pradeep Misra

Counsel for the Respondent(s): Mr. P.N. Bhandari for R.1

ORDER

As directed by this Tribunal, the reply has been filed on 12.07.2012 by 1st Respondent.

The learned counsel for the Appellant submits that though the Commission has been served, nobody has entered appearance and Commission is a necessary party to be heard since the issue involves interpretation of Regulations.

We will decide about the necessity of hearing the Commission after conclusion of the arguments of the learned counsel for the

Appellant. We have directed the learned counsel for the Appellant to put forth his submissions on the grounds raised in this Appeal. Accordingly, today, the learned counsel for the Appellant has begun his arguments on the issues raised in this Appeal.

Post the matter for further submissions on **07.08.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs